

Open Court

Central Administrative Tribunal, Allahabad Bench,
Allahabad

Original Application No.330/00137/2021

This the 16th day of February, 2021.

Present.

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Baijnath Pal S/o Mata Badal Pal Resident of Village Mohammadpur (Aswa), Post Bharwari, Police Station Kokhraj, District Kaushambi (U.P.).

.....Applicant

By Advocate: Sri Sanjay Kumar Shukla/Shri Rajesh Singh

Versus

1. Union of India through General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager Personnel, North Central Railway, Allahabad.
3. Assistant Personnel Officer, N.C. Rly, Subedarganj, Allahabad.
4. Senior Divisional Finance Manager, N.C. Rly, Allahabad.

.....Respondents

By Advocate: Sri S.M. Mishra

ORDER

Heard Shri Sanjay Kumar Shukla, learned counsel for the applicant, Shri S.M. Mishra, learned counsel for respondents on admission and perused the record.

2. At the very outset, learned counsel for applicant submitted that a representation dated 17.04.2019 (Annexure No.5 to the O.A.) is pending for consideration before the respondents, and the applicant will be satisfied at this stage, if the respondent concerned, who is competent authority, is directed to decide that representation, by a reasoned order, in accordance with law in a time bound manner.
3. Learned counsel for respondents has no objection against this limited and innocuous prayer made by the learned counsel for applicant.

4. In view of the limited prayer made by the learned counsel for applicant, no fruitful purpose will be served in keeping this O.A. pending and it is disposed of finally at the admission stage, with the direction to the competent authority amongst the respondents, to decide the representation dated 17.04.2019 (Annexure No.5 to the O.A.), by passing a reasoned and speaking order, in accordance with law, within a period of two months, from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant without any delay.

5. It is made clear that I have not expressed any opinion on the merit of the case.

6. No order as to costs.

(Justice Vijay Lakshmi)
Member (J)

Manish/-